

(13)

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : CA/13/IB/2017  
PETITION NUMBER : CA/2(IB)/CB/2017  
NAME OF PETITIONER(S) : CAPEGEMINI TECHNOLOGY SERVICES INDIA LTD  
NAME OF THE RESPONDENTS (S) : REAL VALUE PROMOTERS PVT LTD  
UNDER SECTION : Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Gowri. V.  
For Ramanik Shanmugan

RESPONDENT/  
CD.

2. Vikram P. Jain  
Shruti Krishnan

Counsel for  
Applicant

**ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that time be granted for making payment of the balance amount. At request, time is enlarged with the direction that the last and final opportunity is given for making the balance payment to the Operational Creditor. Put up on **24.10.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

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